The Arunachal Pradesh Prevention of Corruption (Amendment) Act, 1989

Act 5 of 1990

Keyword(s):
Prevention of Corruption Central Act
THE ARUNACHAL PRADESH PREVENTION OF CORRUPTION (AMENDMENT) ACT 1989

(Act No. 5 of 1990)

Further to amend the Prevention of Corruption Act, 1988 (Central Act No. 40 of 1988), in its application to the State of Arunachal Pradesh,

Be it enacted by the Legislative Assembly of Arunachal Pradesh in the Forty-ninth Year of the Republic of India as follows:

1. (1) This Act may be called the Arunachal Pradesh Prevention of Corruption (Amendment) Act, 1989.

Short title, extent and commencement.

2. In sub-section (2) of section 3 of the Prevention of Corruption Act, 1988 (Central Act No. 40 of 1988) in its application to the State of Arunachal Pradesh, after the words "Code of Criminal Procedure, 1973" the words "or a Deputy Commissioner preferably with legal background and sufficient judicial experience" shall be inserted.

Amendment of section 3.